

deration are given under section 23(1) of the Act., namely :

- i) the market value of the land at the date of publication of notification under section 4 sub-section (1).
- ii) damages sustained by the person interested at the time of taking possession of the land by reasons of the taking of any standing crops or trees on the land, of severing such land from his other land and of the acquisition injuriously affecting his other property, movable or immovable, in any other manner or his earnings.
- iii) if, in consequence of the acquisition of the land, the person interested is compelled to change his residence or place of business, the reasonable expenses, if any, incidental to such change and
- iv) the damages, if any, bonafide resulting from diminution of the profits of the land between the time of the publication of the declaration under Section 6 and the time of taking possession of the land.

In addition, solatium under section 23(2) at 30% of market value in consideration of compulsory nature of the acquisition and an additional amount at the rate of 12 percent per annum of market value from the date of publication under section 4(1) upto the date of making the award or taking possession, whichever is earlier, under sub-section (1-A) of Section 23 are also to be included in the award of compensation.

Under section 34 of the Act interest at 9 percent for periods upto one year and 15 percent thereafter in case of delay is also payable on the compensation awarded from the date of taking possession upto the time of payment or of deposition in court of the compensation.

Lifting of Ban on Export of Pesticides by United States

5565. SHRI NARENDRA BUDANIA :
SHRI SUBHASH YADAV :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether it has come to the notice of Government that recently United States administration has lifted the ban on export of pesticides whose manufacture or use has been banned in United States of America;

(b) whether these banned pesticides namely DBC and Phosvel which are very harmful are being exported to several developing countries including India in huge quantities;

(c) whether Government propose to ban the import of these pesticides and their use; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) No such information has come to our notice.

(b) The pesticide namely DBCP (Dibromo chloro propane) had been banned for import into India by the Registration Committee, constituted under the Insecticides Act, 1968 long back due to its sterility inducing effect. Similarly, the pesticide namely Phosvel (Leptophos) has not been approved by the said Committee for its use in India, in view of controversial reports on delayed neuro-toxicity. Hence, the question of import of these two pesticides by India does not arise. The information whether these two pesticides are exported by the USA to other developing countries is not known.

(c) and (d). In view of the above, the question does not arise.

Foreign exchange earned by foreign chartered fishing boats

5566. SHRI GURUDAS KAMAT :
Will the Minister of AGRICULTURE be pleased to state :

(a) the foreign exchange earned by foreign chartered fishing boats in 1985, company-wise;